

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD**

CP/020/102/2017

**in
OA/938/2012**

Date of Order: 08.02.2018

Between :

K. Chandu Radhika,
D/o.Late K. Venugopal,
Aged about 21 years,
Occ: Pro. Ticket Examiner,
(Under the orders of termination)
O/o. The Chief Ticket Inspector,
Vijayawada, South Central Railway,
R/o. Block 2, Flat No.G-4, Maruthi Towers,
Ayodhyanagar, Vijayawada – 3.

... Applicant

And

1. Vinod Kumar Yadav,
The General Manager,
South Central Railway,
Rail Nilayam, Secunderabad.

2. R. Dhanunjeyulu,
The Divisional Railway Manager,
South Central Railway, Vijayawada Division,
Vijayawada.

3. P. Nehemiah,
The Sr. Divisional Personnel Officer,
South Central Railway, Vijayawada Division,
Vijayawada.

... Respondents

Counsel for the Applicant

... Mr. K. R.K.V. Prasad

Counsel for the Respondents

... Mr. N. Srinatha Rao, SC for Rlys.

CORAM

Hon'ble Mr. Justice R. Kantha Rao, Judicial Member
Hon'ble Mrs. Minnie Mathew, Administrative Member

ORAL ORDER

{Per Hon'ble Mr. Justice R. Kantha Rao, Judl. Member }

Mrs. Rachna Kumari represents Mr. K.R.K.V. Prasad, learned counsel for the applicant and Mr. N. Srinatha Rao, learned Standing Counsel represents the Respondents.

2. Learned Standing Counsel for the Respondents submits that the order of the Tribunal has been complied with by reinstating the Petitioner and paying the back wages. The Contempt Petition is, therefore, closed. However, if the Petitioner disputes the amount of back wages, he is at liberty to file a fresh O.A.

(MINNIE MATHEW)
ADMN. MEMBER

(JUSTICE R. KANTHA RAO)
JUDL. MEMBER

Dated the 8th February, 2018
(Dictated in the Open Court)